

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

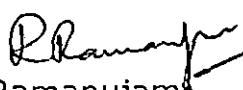
Date: 21.7.2015

OA No.291/00421/2015

Mr. P.N.Jatti, Counsel for the applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Heard the Ld. Counsel for the applicant. He submits that the applicant has been transferred by the impugned order dated 2.7.2015(R.S.Malawat) from the post of PA Ajmer HO to PA Loco Work Shop SO, Ajmer. He has submitted Annexure A/3 representation against the transfer which has not yet been decided by the respondents. It is claimed that the applicant is entitled to work in his place of posting undisturbed and the said transfer impinges on his rights.

2. Documents produced by the applicant refer to the maximum period beyond which certain category of employees should not be allowed to continue on the same post. There is no mention of a minimum guaranteed tenure.
3. The applicant has not been moved away from Ajmer and, therefore, I do not consider it a fit case to intervene in the matter. It is for the respondents to consider the merits of Annexure A/3 representation and pass appropriate orders.
4. OA is disposed of with these observations. No orders as to costs.


(R.Ramanujam)
Member (A)

Adm/

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to applicant

Vide - 23/7/16

Vide 716, 717

RS-PLB
27/7/16